

[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II, SECTION 3, SUB-SECTION (I)]

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)

**Notification No. 46 / 20010 - Customs (N.T.)**

New Delhi, dated the 10<sup>th</sup> June, 2010.  
Jaishtha, 1932 Saka.

G.S.R. (E).- In exercise of the powers conferred by clause (aa) of sub-section (1) of section 7 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs, hereby makes the following further amendments in the notification of the Government of India in the Ministry of Finance (Department of Revenue) No. 12/97-Customs (N.T.), namely:-

In the Table to the said notification, against serial number 1 relating to the State of Andhra Pradesh, in Column (3) after item (vii) and the entry relating thereto in column (4) shall respectively be inserted, namely:-

(3)	(4)
(viii) Marripalem Village in Taluk of Edlapadu, District Guntur	Unloading of imported goods and the loading of export goods.

[F.No. 434/10/2010-Cus.IV]

(Vikas)  
Under Secretary to the Government of India

Note: The principle Notification No. 12/97-Customs (N.T.), dated the 2nd April, 1997 was published in the Gazette of India, Extraordinary Part II Section 3, sub-section (ii), vide, G.S.R. number 193(E) dated the 2nd April, 1997 and was last amended by Notification No. 177/2009-Customs (N.T.), dated the 11<sup>th</sup> December, 2009, vide, G.S.R. number 891 (E), dated the 11<sup>th</sup> December, 2009.